

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 3189 (H)
TO BE ANSWERED ON 06th AUGUST, 2018

SEZs IN BIHAR

3189(H). SHRI RAJESH RANJAN:

Will the Minister of **COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री)** be pleased to state:

- (a) whether the Government is contemplating to set up Special Economic Zones (SEZs) in a backward State like Bihar;
- (b) if so, the details thereof;
- (c) whether the Government is taking any step to set up SEZ for pharma sector to alleviate the backwardness of Bihar;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI C. R. CHAUDHARY)

(a) to (e): As per the Special Economic Zones Act, 2005, a Special Economic Zone (SEZ) may be established either jointly or severally by the Central Government, State Governments or any person for manufacture of goods or rendering services or for both or as a Free Trade and Warehousing Zone. Proposals for setting up of SEZs are considered by the Board of Approval only after written consent of the concerned State Government. SEZs being set up under the SEZs Act, 2005 and SEZ Rule, 2006 are primarily private investment driven. At this point of time, there is no proposal for establishment of a Special Economic Zone (SEZ) in Bihar.
